

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Civil Appeal No(s). 540/2009

GIRRAJ PRASAD AND ORS

Appellant(s)

VERSUS

STATE OF RAJASTHAN AND ORS

Respondent(s)

Date : 28/04/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. S. K. Sinha, Adv.

For Respondent(s)

Mr. S. S. Shamsbery, adv.

Mr. Milind Kumar, Adv.

Mr. P. K. Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that the Ld.counsel for the appellants has already filed the statement of case. The office report further is that the Ld.counsel for the appearing respondents has failed to file the statement of case although he has been notified to do so by letter dated 01.11.2010 of this Registry. Order XIX Rule 32 of the Supreme Court Rules, 2013 provides that if the respondent has entered appearance and does not file a statement of case within the time, as provided in Sub Rule(1) (i.e. 35 days) it shall be presumed that he does not desire to lodge the same.

In view of the rule position cited above, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M K HANJURA)
Registrar